GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
RAJYA SABHA
UNSTARRED QUESTION NO 738
TO BE ANSWERED ON 3RD DECEMBER, 2021

AUDIT OF THE ACCOUNTS OF NATIONAL DAIRY PLAN

738. PROF. MANOJ KUMAR JHA:

Will the Minister of Fisheries, Animal Husbandry And Dairying be pleased to state:

(a) whether CAG has audited the accounts of the National Dairy Plan (NDP) implemented by National Dairy Development Board (NDDB) during 2012-2019 and highlighted wasteful expenditure, if so, details thereof;

(b) whether, as per Hon'ble High Court of Delhi Judgement dated 27.10.2010 in W.P. (Civil) No. 2748/1998, is CAG auditing accounts of NDDB, if not, the reasons therefor; and

(c) whether Government intends to request CAG to audit NDDB on a regular basis, if not, the reasons therefor?

ANSWER

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA)

(a) The CAG has undertaken the audit of National Dairy Plan Phase I (NDP I) which was implemented by the National Dairy Development Board (NDDB) through a network of End Implementation Agencies. CAG provided draft para on wasteful expenditure for one of the sub project on Pilot Doorstep Artificial Insemination (AI) Delivery Services. Point wise clarification has been provided to CAG by this Department in consultation with NDDB.

(b) and (c) The Hon'ble High Court of Delhi in its judgment dated 27.01.2010 has accepted the position of the Government that the CAG can audit the accounts of NDDB under Section 14(2) of the CAG Act 1971. Accordingly, this Department has requested CAG for auditing the accounts of NDDB vide letter dated 13.03.2020 and on suggestion of CAG, Department has also requested to the Department of Economic Affairs to issue necessary directions to CAG for getting the accounts of NDDB audited.

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